

**CENTRAL ELECTRICITY REGULATORY COMMISSION  
NEW DELHI**

**Petition No. 282/MP/2013**

Subject : Petition seeking payment of the Unscheduled Interchange Payment of Unscheduled Interchanges (UI) payable from Northern Region Unscheduled Interchange Pool Account Fund.

Date of hearing : 7.11.2013

Coram : Shri Gireesh B. Pradhan, Chairperson  
Shri V.S Verma, Memeber  
Shri M. Deena Dayalan, Member  
Shri A.K. Singhal, Member

Petitioner : BSES Yamuna Power Limited, Delhi

Respondents : National Regional Load Dispatch Centre & others  
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Parties present : Shri Ashish Gupta, Advocate for the petitioner  
Shri Salmoti Choudhuri, Advocate for the petitioner  
Ms Supriya Singh,NRLDC

**Record of Proceedings**

Learned counsel for the petitioner submitted that the present petition has been filed seeking direction to NRLDC to disburse the dues of the petitioner towards UI charges from the UI Pool Account Fund to the tune of ₹ 212 crore along with applicable interest. Learned counsel submitted that Tata Power Distribution Limited has also filed a similar Petition No. 143/MP/2013 before this Commission which was admitted on 13.8.2013. He requested the Commission to list the both petitions together. Learned counsel for the petitioner submitted that DTL has already impleaded as the respondent to the petition.

2. The representative of NRLDC submitted that UPPCL have liquidated 50% of the outstanding UI charges. The representative of the NRLDC also clarified that NRLDC which is only handling the UI pool has already released payment of ₹ 388 crore to Delhi Transco Limited.

3. Learned counsel for the petitioner requested the Commission to direct DTL to pay the legitimate entitlements/dues to the petitioner.

4. After hearing the learned counsel of the petitioner and representative of the NRLDC, the Commission directed to admit the petition and issue notices to the respondents.

5. The Commission directed the petitioner to serve copy of the petition on the respondents, if not served. The respondents were directed to file their response, on affidavit, by 22.11.2013, with an advance copy to the petitioner. The petitioner may file its rejoinder, if any, by 29.11.2013.

6. The Commission directed DTL to file the details of amount received from NRLDC and paid by it to Delhi Discoms.

7. The matter shall be listed for hearing on 5.12.2013 along with petition No. 143/MP/2013.

By order of the Commission

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(T Rout)  
Chief (Law)